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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 22/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

Name of the Company:

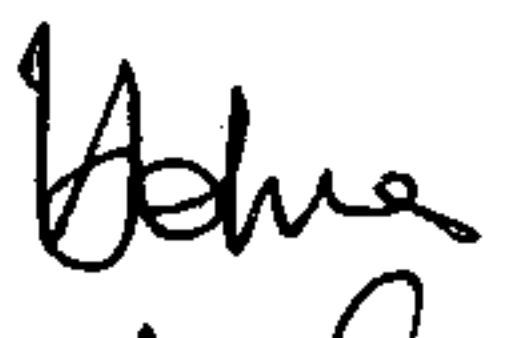
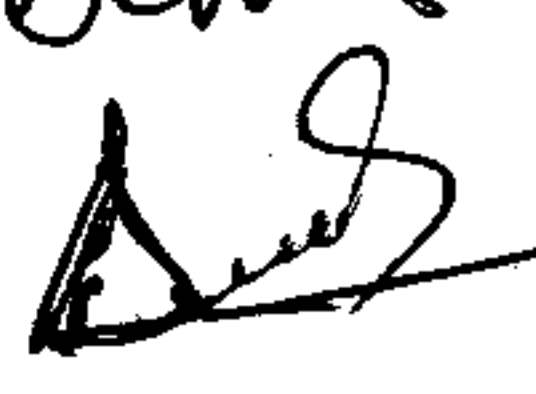
Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJESH BOHRA	ADVOCATE COUNSEL	Corp. Applicant.	
2.	Sidhartha Samal	Advocate	Rep. by	

**ORDER**

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner.  
Learned Advocate Mr. Sidhartha Samal present for Respondent no. 1/ Financial  
Creditor.

Learned Counsel for petitioner proposed name of another person as Interim  
Resolution Professional.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for  
Respondent no. 1.

For order 29.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of May, 2017.